

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 4621/2021

(Arising out of impugned final judgment and order dated 21-10-2020 in SAD No. 954/2020 passed by the High Court of Judicature at Allahabad)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

ASHOK KUMAR TIWARI & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.40155/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.40151/2021-EXEMPTION FROM FILING O.T.)

Date : 17-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Ms. Aishwarya Bhati, Sr.Adv.
Mr. Harish Pandey, AOR

For Respondent(s)
Mr. P. V. Yogeswaran, AOR

UPON hearing the counsel the Court made the following
O R D E R

Due to technical difficulty faced by learned senior counsel for the petitioner to address the Court, the matter stands adjourned.

List the matter on 07.02.2022.

(BABITA PANDEY)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER